

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 793
TO BE ANSWERED ON 07.02.2019

EXCESSIVE MINING

793. SHRI ARVIND SAWANT:

Will the Minister of MINES be pleased to state:

- (a) whether the Government is aware of excessive mining at certain locations across the country;
- (b) if so, the details thereof along with the proposed plan of action to reduce such activities of excessive mining;
- (c) whether some people have lost their land/home due to such excessive mining; and
- (d) if so, the details thereof along with the compensation paid to them?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) & (b): Yes, Madam. As per the information made available by Indian Bureau of Mines (**IBM**) (a subordinate office of the Ministry), cases of mining in excess of proposals approved in mining plan/review of mining plan observed during last three years are as follows:

Year	2015-16	2016-17	2017-18
Number of Cases	17	16	09

As per rule 13 of the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, no mining operations shall be undertaken except in accordance with a mining plan, which contains details on the tentative scheme of mining and annual programme for excavation on year to year basis. Thus, a mining plan/review of mining plan is essential for grant of mining lease and for carrying out mining operation for major minerals.

Monitoring of the proposals approved in Mining Plan/Review of Mining Plan is carried out through MCDR inspection & reconciliation with data filed in statutory returns by the lessee.

(c): The information related to loss of land/home due to excessive mining is not maintained by the Ministry of Mines.

(d): Does not arise in view of the reply furnished at item (c) above.
